

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

## DA No 451/2000

New Delhi: this the // day of Rovember, 2000 Hon'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).
HON'BLE MR.KULDIP SINGH, MEMBER (J)

Tushar Ranjan Mohanty,

S/o Shri Rabi Narayan Mohanty,

Director (Statistics and Records),

Directorate of Statistics and Records,

Directorate General of Resettlement,

Ministry of Dafence,

West Block No. 4, Wing No. 5, First Floor,

R.K. Puram,

New Delhi-66

(In person)

## Versus

Union of India ,
through the Secretary,
Ministry of Statistics &
Programme Implementation,
Sardar Patel Bhavan,
Sansad Marg,
New Delhi-1

• • • Responden ts

(By Advocate: Shri H.K.Gangwani )

## ORDER

## S.R. Adige, VC(A):

Applicant impugns respondents' letter dated

1.2.2000 (Annexure-A-1) rejecting his representation.

He seeks a direction to respondents to get his ACR for the year 1991-92 reevaluated by the competent reporting/ reviewing authority to take into account the acquisition of the Degree of Bachelor of Law by him and his performance in LSE London. He also seeks a direction to upgrade his ACR for the year 1991-92 from Very Good to Outstanding in terms of the principles laid down in the U.P.Jal Nigam's case 1996(1) SCALE 624 and to review the promotion order dated 31.8.98 promoting officers of ISS from Grade III to Grade II.

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2. Heard both sides

3. In so far as applicant's prayer for reevaluation of his ACR for the year 1991-92 on the basis of training/courses having been succeesfully completed, respondents have pointed out that in terms of DOPT's instructions, study report of the training is not required to be evaluated by the Reporting and Reviewing Officer, while writing his ACRs In accordance with DOPT's instruction, whenever an officer attends an approved course of training, the facts of having done so should be mentioned in his CRs The overall performance of the officer is to be graded on the basis of the assessment made under different attributes. Further, it is beyond the jurisdiction of the Tribunal to direct regualuation of an officer's ACR for a particular year as this is a purely executive function. However, the fact of applicant having acquired the degree of Bachelor of Law and his participation in the training course in LSE London with other relevant details should be mentioned by respondents at the appropriate place in his ACRs, if not done already,

We are then left with the application of the ruling in the UP Jal Nigam's case (supra) to the facts of the present case.

Applicant contends that for the year 1990-91 he had received 'Outstanding' grading in his ACR and the grading of 'Very Good' in 1991-92 by comparison was adverse and the ruling in the UP Jal Nigam's case (supra) is therefore attracted.

Respondents counsel has contended that the Up Jal Nigam's case (supra) is applicable to the facts

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and circumstances of that case alone, which related to
the application of the UP Jal Nigam Rules. It is
contended that as the present case is not covered by the
UP Jal Nigam Rules, that ruling is not applicable.

- As observed by the Hon'ble Supreme Court in the UP

  Jal Nigam's case ( supra), its rules provide that

  only adverse entries be communicated, but not

  downgraded entries. There is no doubt that the rules

  and instructions governing the present case also

  require only adverse entries to be communicated, but

  not downgraded entries. The Hon'ble Supreme Court

  however observed in the U.P.Jal Nigam's case (supra)

  that even a positive confidential entry in a given case

  can perilowely be adverse, in as much as the downgrading

  is reflected by by comparison. In such a case the

  change in the grading has to be intimated to the

  concerned officer in the form of advise.
- If, as applicant contends, he received

  Outstanding grading in 1990=91, and for the year

  1991-92 he received 'Very Good', then applying the

  ruling in the Jal Nigam'scase (supra), the change in the

  grading should have been intimated to applicant

  In the result this OA is disposed of with the

  following directions:
  - i) Mention shell be made of applicant's acquisition of Bachelor of Law Degree and of his participation in the training programme in LSE London, giving brief particular of the same, at the appropriate place in applicant's ACR in accordance with rules and instructions if not done already.

ii) Applicant's ACR for the year 1990-91 and 1991-92 shall be communicated to him within 2 months from the date of receipt of a copy of this order If he files any representation regarding the downgrading of his remarks for the period 1991-92, the same shall be disposed of within 3 months of its receipt If as a result of such disposal there is any change in applicant's ACR for the year 1991-92 respondents shall consider reviewing the promotion order dated 31 8 98 to the extent that it affects applicant in accordance with rules and instructions on the subject

The DA is disposed of in terms of para 9

( KULDIP SINGH )

MEMBER (J)

Infolge (S.R. ADICE)
VICE CHAIRMAN (A)